

refrigerators and deep freezers, water coolers, electrical household articles, vacuum flasks, sports goods, paints, aluminium kitchen utensils etc.

India's trade with Poland, as in the case of other East European countries, is regulated by Long Term Trade and Payments Agreements which provides for the settlement of all commercial and non-commercial transactions in non-convertible Indian rupees. This is a balanced form of trading and imports and exports are to balance each other over a period of time.

It is not practicable at this stage to indicate the increase in foreign exchange earnings in respect of any particular item. However, the Trade Plan for 1973, as a whole, envisages exports from India of the order of Rs. 70 crores.

Export and Import of Shrimps, Lobsters and Deep-sea Fish

669. SHRI H. M. PATEL: Will the Minister of COMMERCE be pleased to state:

(a) the amount of foreign exchange earned from exports of shrimps, lobsters and deep-sea fish in general during the last one year;

(b) the countries to which these items are being exported; and

(c) whether we are also importing shrimps, lobsters and other sea food from Bangladesh and if so, the value thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) The total value of exports of marine products which includes shrimps, lobsters and deep sea fish was estimated to be of the order of Rs. 58.13 crores during 1972.

(b) U.S.A. and Japan are major markets followed by West European countries like U.K., France, Belgium, West Germany etc.

(c) No, Sir.

Foreign Exchange Earning

670. SHRI H. M. PATEL: Will the Minister of COMMERCE be pleased to state:

(a) the total foreign exchange earning during the last three years year-wise;

(b) whether our foreign trade has been on the decline or is picking up; and

(c) if it is on the decline the reasons therefor and the efforts, if any made or being made to increase India's exchange earning through export of Indian goods?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Exports (including re-exports)

Year	Value in Rs. crores.
1969-70	1413.3
1970-71	1535.2*
1971-72	1606.6
1971 (April-Nov.)	1006.5
1972 (April-Nov.) provisional.	1239.3

*Not comparable with other figures due to a change in the method of its compilation in November 1970.

(b) Picking up.

(c) Does not arise.

Two-way Trade between India and Bangladesh

671. SHRI H. M. PATEL:
SHRI B. S. CHOWHAN:

Will the Minister of COMMERCE be pleased to state:

(a) whether there are proposals to increase the two-way trade between India and Bangladesh; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b). Trade between India and Bangladesh is regulated under the provisions of the Indo-Bangladesh Trade Agreement, which was signed on 28th March, 1972. A copy of the Agreement has been placed in the Parliament Library.

**672. SHRI C. K. JAFFER SHARIFF:
SHRI D. B. CHANDRA
GOWDA:**

Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that deposits in foreign banks are increasing and posing a challenge to the Nationalised Banks and other private banks; and

(b) if so, whether Government propose to put severe restrictions on the activities of foreign banks to enable the nationalised and other Indian banks to handle larger amount of foreign trade of the country besides helping them in their deposits mobilisation efforts?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) (a) Between February 5, 1971 and February 4, 1972 the deposits of foreign banks operating in India increased from Rs. 557.2 crores to Rs. 628.4 crores which represented a rise of 12.8 per cent. Between February 4, 1972 and February 2, 1973 the deposits increased from 628.4 crores to Rs. 698.1 crores which represents an increase of 11.1 per cent. As against these deposits of the Indian Scheduled Commercial banks increased by 20.8 per cent for the same period in 1971-72 and 20.9 per cent for the same period in 1972-73. Further the share of foreign banks in the aggregate deposits of all scheduled commercial banks has declined progressively from 9.7 per cent on February 5, 1971 to 9.1 per cent on February 4, 1972 and to 8.4 per cent on February 5, 1973. The deposits of foreign banks cannot

therefore be said to pose a challenge to the deposits of nationalised and other private banks.

(b) The share of foreign banks in financing foreign trade has quoted during the last 10 years. The outstanding amount of foreign bills purchased and discounted by foreign banks in India as a proportion of the amount handled by all scheduled commercial banks dropped from 43 per cent in 1961-62 to 27 per cent in 1971-72. There is therefore no need at present to impose restrictions on the activities of the foreign banks. However, the Reserve Bank already has powers under the Reserve Bank of India Act and the Banking Regulation Act to control the operations of the foreign banks.

Separate Corporation for Dry Fruit Trade

**673. SHRI ARVIND M. PATEL:
SHRI SAT PAL KAPUR:**

Will the Minister of COMMERCE be pleased to state:

(a) whether Government are considering a proposal to set up a separate Corporation to handle dry fruit trade; and

(b) if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir.

(b) Does not arise.

Survey Reports under lead Bank Scheme

674. SHRI C. JANARDHANAN: Will the Minister of FINANCE be pleased to state:

(a) whether under the Lead Bank Scheme, survey reports of all the Districts have been prepared and if so, the main features of the Reports;